

PROF. MAHDU DANDAVATE: Are only the Congress Prime Ministers recognised in the country when the hoardings are put up? They have to give a reply.

(Interruptions)

The Minister should come forward with an apology. You should make an observation from the Chair.

MR. SPEAKER: You can ask him.

PROF. MAHDU DANDAVATE: In Parliament, when there have been a galaxy of Speakers, if the portraits of only some Speakers are put up, would you justify it?

SHRI BASUDEB ACHARIA: Should we take it that there is no reaction from the Government?

SHRI S. JAIPAL REDDY: How is it the Government does not respond? I have addressed the question to the Home Minister. Let Mr. Buta Singh respond.

PROF. MADHU DANDAVATE: They are treating the country as the private property of the Indian National Congress. We strongly object to it.

SHRI SOMNATH CHATTERJEE (Balpur): You should also react to it.

MR. SPEAKER: You have raised it. I have allowed it.

(Interruptions)

PROF. MADHU DANDAVATE: It is an impropriety about which you can make an observation. I don't think the House will disagree on this. I am sure, even Members of the ruling party will not disagree on this. Whoever be the Prime Minister, when the portraits are displayed, the portraits of all the Prime Ministers must be there. Even when the Janata Party rule was there, the portraits always indicated Pandit Jawaharlal Nehru, Indira Gandhi and everyone else. This is wholly objectionable.

[Translation]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): Mr. Speaker Sir, this has been done on behalf of the Delhi Administration. The hon. Member has referred to it. I shall look into the matter. There is nothing to agitate.

12.00 hrs.

PAPERS LAID ON THE TABLE

[English]

Annual Assessment Report on the Programme and its implementation for accelerating spread and development of Hindi for official purposes of Union for 1985-86

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): I beg to lay on the Table a copy of the Annual Assessment Report (Hindi and English versions) on the programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union for the year 1985-86. [Placed in the Library see LT No. 4610/87]

Notifications Under Spices Board Act and Imports and Exports (Control) Act

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): I beg to lay on the Table—

- (1) A copy of the Spices Board (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 661(E) in Gazette of India dated the 17th July, 1987 under section 40 of the Spices Board Act, 1986. [Placed in the Library. See LT No.-4611/87]
- (2) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of

the Imports and Exports (Control) Act, 1947:—

- (i) The Exports (Control) Tenth Amendment Order, 1987 published in Notification No. S.O. 534(E) in Gazette of India dated the 27th May, 1987.
- (ii) The Exports (Control) Eleventh Amendment Order 1987 published in Notification No. S.O. 657(E) in Gazette of India dated the 1st July, 1987.
- (iii) The Exports (Control) Twelfth Amendment Order, 1987 published in Notification No. S.O. 668(E) in Gazette of India dated the 3rd July, 1987.
- (iv) S.O. 725(E) published in Gazette of India dated the 17th July, 1987 making certain amendments in the Open General Licence No. 18/85-88 dated the 12th April, 1985. [Placed in the Library. See LT No.-4612/87]

12.05 hrs.

ASSENT TO BILL

[English]

SECRETARY-GENERAL: I beg to lay on the Table the Coconut Development Board (Amendment) Bill, 1987 passed by the Houses of Parliament during the second part of the current session and assented to.

12.5½ hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

[English]

Ninth Report

PROF. CHANDRA BHANU DEVI (Balua): I beg to present the Ninth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

12.06 hrs.

PETITION RE: REVOCATION OF HINDUSTAN TRACTORS LTD (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ACT 13 OF 1978

[English]

SHRI ANOOPCHAND SHAH (Bombay North): I beg to present a petition signed by Shri Chandrakant Patel and others regarding revocation of Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Act 13 of 1978.

12.07 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): On behalf of Shri H.K.L. Bhagat, with your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 17th August, 1987, will consist of:-

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion and voting on Supple-